

(17)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

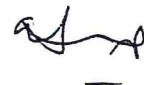
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/37/2017
NAME OF THE PETITIONER : VIJAYAKUMAR K KHATRI
NAME OF THE RESPONDENT : SAI FORGE PVT LTD & 2 OTHS.
UNDER SECTION : 241/242

S.No.	Name (in Capital)	Represented by	Signature
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1. T.K. Bhaskar
Priyadarshini
Akhil Jain
Keerthi

Counsel for Respondents



2. T. POORNAM
R. SAHANA

Counsel for the Petitioner



ORDER

Counsels for both the parties are present. Arguments have been submitted in relation to the grant of interim relief. However, looking into the facts and circumstances of the case, we direct the Petitioner to make an alternative proposal for the exchange of land to the Board within 15 days. Thereafter, the Board shall take a decision thereon within next 15 days. The Board of Directors shall submit report to this Bench on the next date of hearing. Counsel for the Respondent is directed to file reply in the main C.P. Put up on **11.10.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)